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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 402/2023 & IA 12005/2023**

SUDHA AHUJA

.....Plaintiff

Through: Mr. Satvik Varma Sr. Adv. with
Mr. Sandeep Kapur adv, Manmeet Kaur,
Ms. Suditi Batra, Mr. Gurtejpal Singh, Mr.
Shantanu Dwivedi, Mr. Shantanu Parmar,
Mr. Arindam Bhardwaj & Mr. Balram,
Adv.

versus

EMPIRE ESTATE RESIDENTS WELFARE SOCIETY & ORS.

.....Defendants

Through: Mr. Dhurv Gautam & Mr. Tushar Tyagi,
Advs. for D-1

Mr Mukul Singh CGSC & Ms. Ira Singh
Advs. for D-5 to 7

**CORAM:
HON'BLE MR. JUSTICE ANISH DAYAL**

ORDER
25.02.2025

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I.A. 5032/2025 (for exemption)

1. Exemption is granted, subject to all just exceptions.
2. Applicant shall file legible, clear, and original copies of the documents on which the applicant may seek to place reliance before the next date of hearing, whichever is earlier.
3. Accordingly, the application stands disposed of.

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I.A. 4976/2025 (by plaintiff seeking clarification) & I.A. 5031/2025 (by defendant no.1 for recall of directions in order dated 03.02.2025)

1. Both these applications pertain to directions issued by this Court *vide* order dated 3rd February 2025.

2. At the outset the Court has clarified to counsels for both sides, that detail directions were passed on 3rd February 2025, which ought to be complied with by plaintiff and honoured by defendants, however, there are a couple of clarifications which are necessary and are being dealt with, as under:

- a. Directions in *para 9(i)* allocating slots of 50 guests at a time between 02:00 P.M. and 10:00 P.M., will effectively mean that at no given point of time more than 50 guests will be permitted inside the premises of plaintiff. For this purpose, Mr. Satvik Varma Senior Advocate for plaintiff, undertakes that 50 numbered tokens have been created and guests will be permitted entry only with a numbered token and the said token will be returned at the gate at the time of exit of such guest (*for the purpose of another guests' entry*). It is made clear that at no point of time, there should be more than 50 guests inside the premises.
- b. As regard directions in *para 9(ii)*, where the Court had directed list of guests along with ID details to be provided to defendant no.1., Mr. Satvik Varma Senior Advocate states there might be issues of confidentiality and privacy in providing ID details to defendant no.1. The point is well considered and it is therefore, clarified, that such ID details need not be provided to defendant no.1, however, no guest will be allowed entry without an ID, which will match the name of the guest in the list.



- c. An issue has been raised by counsel for defendant no.1, regarding volunteers which are in addition to number of guests that have been permitted. However, it is stated that a list of 465 guests/persons have been given. Counsel for plaintiff states that not more than 15 volunteers will be used. It is therefore, clarified that including volunteers, guests, vendors and delivery persons/assistants, not more than **515 people** will be permitted inside the premises and each of them will be given a numbered token.
3. In view of the above, a revised list be given by counsel for plaintiff, to counsel for defendant no.1, by 4:00 PM today.
4. Both these applications stand disposed of, with the aforesaid directions.

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1. List on 5th May 2025, the date already fixed.
2. Order be uploaded on the website of this Court.

ANISH DAYAL, J

FEBRUARY 25, 2025/sm/na

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